

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 317 OF 2016 &
IA NO. 657 OF 2016**

Dated: 12th September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Vijaynagar Sugar Private Limited
Vs.**

.... Appellant(s)

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal
Mr. Shubham Arya

Counsel for the Respondent(s) : Ms. Pratiksha Mishra for R-2, 3, 5 & 6

ORDER

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 27.09.2017 after serving copy on the other side.

List the matter on **31.10.2017**. Interim order to continue until further orders.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**